

[श्री कमल मिश्र मधुकर]

सरकार बह देने जा रही है या नहीं ? सरकार इस समस्या के स्थायी हल के लिए क्या करने जा रही है, ताकि हर साल वर्षा से किसानों की जो क्षति होती है, उस से उन को बचाया जा सके ?

SHRI ANNASAHB P. SHINDE : As far as relief asked for by the Bihar Government is concerned, some ways and means advance has already been given to the Bihar Government, but as I mentioned earlier a central team at the request of the Bihar Government is visiting the state and on the basis of the report of the team, the Government would take necessary steps to provide relief to the Bihar Government.

In regard to providing seeds to the farmers for next year, may I assure the hon. Member that we shall take adequate care and whatever quantities of good seed are required by the Bihar Government would be supplied to Bihar farmers.

In regard to short duration crop etc. , so as to protect the farmers from such calamities, I think the hon. Member is aware of the fact that the present strains of wheat which we have popularised in the country are of much shorter duration as compared to the traditional varieties, but our research scientists are attending to this problem, and the suggestion of the hon. Member can be borne in mind.

RE : PAPERS LAID ON THE TABLE

MR. SPEAKER : Papers to be Laid.

SHRI JYOTIRMOY BOSU : There are two things which are occupying our minds. One is the murder of a worker of ishapur rifle Factory. Then, a deputation under the leadership of the acting General Manager of the Gun and shell Factory went to the police station, where the whole crowd was bayoneted and lathicharged, and two of them were murdered. What sort of Government are they running in Bengal today?

MR. SPEAKER : This is without previous notice.

SHRI JYOTIRMOY BOSU : We have given a calling attention notice. It has not been admitted so far as we know. It is a very serious matter. We would like you to ask the Government to make a statement.

Secondly, in Andhra $4\frac{1}{2}$ lakhs of Government employees are on strike for $1\frac{1}{2}$ months.

MR. SPEAKER : I am sorry, I have not allowed anything. It will not go on record. It is not with my permission.

SHRI JYOTIRMOY BOSU : **

THE MINISTER OF FINANCE
(VITTA MANTRI) (SHRI YESHWANTRAO
CHAVAN) rose—

SHRI JYOTIRMOY BOSU : On item No. 3, point of order under rule 376.

MR. SPEAKER : There is nothing under consideration yet.

SHRI JYOTIRMOY BOSU : He has already laid the paper on the Table.

MR. SPEAKER : When the papers are laid on the Table, no question can be asked, except why there is any delay in laying the paper.

SHRI JYOTIRMOY BOSU : Now, on item 3, I want to make a submission. If you will kindly refer to page 76 of the *Handbook for Members*, at page 76 of that book, you will find—

MR. SPEAKER : I have seen it.

SHRI JYOTIRMOY BOSU : I will read from Page 76 ; it says :

"Members who want to seek any information from Ministers regarding papers mentioned in the List of Business to be laid on the Table of the House, should give advance intimation to the Speaker stating the specific points on which information is requir-

**Not recorded.

ed so that the Minister concerned could come prepared with the information.'

I have given three notices covering three items on the List of Business-items 3, 4 and 5. I want the Minister to reply to the points asked for in my notice.

SHRI ATAL BIHARI VAJPAYEE (Gwalior) : Only if the Speaker permits; not otherwise.

SHRI JYOTIRMOY BOSU : It does not say that, Mr. Vajpayee.

MR. SPEAKER : I am very sorry, I am not allowing this.

SHRI ATAL BIHARI VAJPAYEE : I would like you to give your ruling in favour of Shri Jyotirmoy Bosu, so that we can also take up such questions and items !

MR. SPEAKER : It will be setting up a very, very cumbersome procedure if I allow it.

SHRI JYOTIRMOY BOSU : What is the use of this book then ? I have sought your ruling, because the rule specifies my right to ask for information. You will direct the Minister. (*Interruptions.*)

MR. SPEAKER : You cannot quote this.

SHRI JYOTIRMOY BOSU : Why not ?

MR. SPEAKER : You can only quote the rule.

SHRI JYOTIRMOY BOSU : *** (Interruptions).*

MR. SPEAKER : Please sit down. We have accepted that when a paper is laid on the Table, it is just laid on the Table. If any Member later on gives notice to discuss it, that is considered on merits and allowed or disallowed. (*Interruption.*) The handbook is intended to serve as a guide on

various parliamentary matters. If you have read the preface you will find this :

"The information contained in this publication is not exhaustive. It cannot be quoted as the authority if it is in conflict with the provisions of the Constitution," etc.

Here, my ruling is - and we have followed it for years and years—that when the papers are laid on the Table of the House, they are just laid. Normally, questions have been asked why it is being delayed or why this comes up after such a delay. Those are the only questions allowed so far. You are now getting up and saying that you want to ask certain questions regarding contents of the statement. You give notice; they will be considered on merits.

SHRI JYOTIRMOY BOSU : I have not questioned your ruling...

MR. SPEAKER : What is it you are doing then ?

SHRI JYOTIRMOY BOSU : It gives clear guidance that I can give notice of 10 or 15 days...

SHRI DINEN BHATTACHARYYA (Serampore) : Notice has already been given regarding the murder... (*Interruptions*)

MR. SPEAKER : He is raising something else.

SHRI JYOTIRMOY BOSU : I want to ask...

MR. SPEAKER : I am sorry I am not allowing it; no; not at all. I am not going to allow it.

SHRI JYOTIRMOY BOSU : Mr. Speaker, may I remind you that I function on my own rights ?

MR. SPEAKER : You are defying the Chair; I am not prepared to tolerate it. You are defying the Chair.

SHRI JYOTIRMOY BOSU : I am not defying the Chair.

MR. SPEAKER : You are persistently defying the Chair. I am seeing it since the last session. I am not going to allow it in future. Kindly sit down.

12.35 hrs.

PAPERS LAID ON THE TABLE

ECONOMIC SURVEY, 1970-71

THE MINISTER OF FINANCE (VITTA MANTRI) (SHRI YESHWANTRAO CHAVAN) : I beg to lay on the Table a copy of 'Economic Survey, 1970-71'. [Placed in Library, See No. LT-163/71]

REPORT RE. COMMISSION OF RAILWAY SAFETY

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (PARAYATAN AUR NAGAR VIMANAN MANTRALAYA MEN RAJYA MANTRI) (DR. SAROJINI MAHISHI) : On behalf of Dr. Karan Singh, I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1969-70. [Placed in Library. See No. LT-164/71]

STATEMENT RE. POWER-POSITION IN BHAKRA SERVICE AREA

THE MINISTER OF IRRIGATION AND POWER (SINCHAI AUR VIDYUT MANTRI) (DR. K. L. RAO) : I beg to lay on the the Table a statement regarding power position in Bhakra Service Area. [Placed in Library, See No. LT-165/71.]

MR. SPEAKER : Secretary. *Interruptions*.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : ** (*Interruptions*).

MR. SPEAKER : Don't try to misbehave. Please sit down. He is trying to misbehave.

SHRI JYOTIRMOY BOSU : I want to make a submission before the House ... (*Interruptions*).

THE MINISTER OF EDUCATION AND SOCIAL WELFARE AND MINISTER OF DEPARTMENT OF CULTURE (SHIKSHA AUR SAMAJ KALYAN MANTRI AUR SANSKRITI VIBHAG MANTRI) (SHRI SIDDHARTHA SHANKAR RAY) : You do not believe in parliamentary democracy. You are here to create trouble.

SHRI JYOTIRMOY BOSU : I want to submit to the House that this is a curtailment of the rights of a member, which are written in the books. (*Interruptions*)

MR. SPEAKER : May I invite the attention of the House ? He is persistently defying the Chair.

SHRI R. S. PANDEY (Rajnandgaon) : He has said many things about the Chair. He should be named.

SHRI JYOTIRMOY BOSU : **

MR. SPEAKER : He is trying to insult the Chair. He is persistently defying the Chair. If he repeats it again, I will have to ask him to withdraw from the House. I am not going to tolerate it,

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SANSADIYA KARYA TATHA NAVVAHAN AUR PARIWAHAN MANTRI) (SHRI RAJ BAHADUR) : Sir, may I suggest that all that he said with respect to you should be expunged ?

MR. SPEAKER : Yes; it will be done. If he repeats it again, I will have no alternative but to ask him to withdraw from the House.

**Expunged as ordered by the Chair vide Col. No.192